

कास्टस पर चलाई गई है उससे 7 व्यक्तियों की मृत्यु हो गई 200 घायल हैं, हजारों लापता हैं और जो डा० अम्बेदार की जयन्ती के समय पर पुलिस द्वारा लाठी प्रहार किया गया था उस सब की वजह से देश भर के जाटवों में असन्तोष व्याप्त हो गया है और हजारों लोग लापता बताए जाते हैं। इसके बारे में जो ध्यानाकर्षण प्रस्ताव दिया गया उसको अपने स्वीकार नहीं किया है। दिल्ली में दूध के भाव पच्चीस पैसे बढ़ जाते हैं और उस पर ध्यानाकर्षण प्रस्ताव आ जाता है तो उसको आप स्वीकार कर लेते हैं लेकिन मैंने जो इस घटना के बारे में ध्यानाकर्षण प्रस्ताव की सूचना दी थी उसको आज आप नहीं ले रहे हैं। मेरी प्रार्थना है कि सरकार का जवाब इसके बारे में आना चाहिये। सारे देश के हरिजनों को ले कर असन्तोष व्याप्त है। आज ही इसका जवाब हाउस में आना चाहिये। मैंने इस घटना के बारे में कलिंग मूवमेंशन नोटिस दे दिया है। मैं मांग करता हूँ कि आई० जी० पुलिस एस० पी० ए० व डी० एम० को डिसमिस किया जाये।

MR. SPEAKER: I am considering the motions that are before me. They have come only today. They are being considered.

SHRI JYOTIRMOY BOSU: I have written to you about seeking your guidance in the matter of laying of papers....

MR. SPEAKER: I am going to look into the matter.

श्री भगत राम (फिलर) : अध्यक्ष जी, छोटी मोटी बातों पर यहां काल मूवमेंशन ऐडमिट हो जाता है, और तरीके से मदन में वह बात आ जाती है, लेकिन आगरा के बारे में कुछ नहीं कहा गया है ?

MR. SPEAKER: When the calling attention is being considered, please sit down.

12.05 hrs.

### MATTERS UNDER RULE 377

#### (i) LIKELY WINDING UP OF CENTRAL FISHERIES CORPORATION LIMITED

SHRI CHITTA BASU (Barasat): I rise to call the attention of the hon. Minister of Agriculture and Irrigation under Rule 377. The Central Fisheries Corporation Ltd., a Government of India Undertaking, is likely to be wound up. It is reported that the Ministry of Agriculture has so far recommended for its closure.

The closure of the Corporation will render its 500 employees jobless.

This would adversely affect the exchequers of many States, namely, Tamil Nadu, Andhra, Orissa, Uttar Pradesh, Himachal Pradesh, Gujarat, Rajasthan for the Central Fisheries Corporation purchases fish from these States and markets them in other States, particularly West Bengal. The Government of West Bengal has also asked the Government of India not to wind up this Corporation.

The Government is understood to have prepared a massive programme for the distribution-cum-production of essential items of daily uses through public distribution system. Fish constitutes an essential item for the people of certain States.

In view of this, may I request the hon. Minister to make a statement saying that the Government propose to revise its decision already taken. He is here.

#### (ii) INDIAN RUPEE RE/ORTEDLY AT A DISADVANTAGE COMPARED TO /OUND STERLING, ESPECIALLY IN AIR FARE STRUCTURE OF AIR INDIA

SHRI JYOTIRMOY BOSU (Diamond Harbour): Today the pound sterling is one of the weak and unstable currencies. Our Government claims that Indian rupee is a stable and dependable currency. But in many spheres specially in the sphere of air fare structure of Air India

[Shri Jyotirmoy Bosu]

our public sector national carrier, rupee stands at a great disadvantage compared to the pound sterling. In fact, what one pound sterling can purchase from Air India one requires about 3 times Indian rupees for the same.

I was told that if one pays a price of air ticket in pound sterling then he can buy a return ticket from London to Delhi at about 265 pounds which works out a little over Rs. 4000 whilst when it is paid in Indian rupee it is over Rs. 1,000. And in case of certain other airlines it is over 11,000 rupees.

This is wholly against the interests of the Indian rupee, its prestige and the country's national interest. As a result of this, our national carrier, namely, Air India has immensely helped other international airlines in getting business from Indian passengers. Moreover it has encouraged a tremendous amount of improper remittance of Indian rupees to foreign countries, to obtain sterling and dollar for payment of air fare for Indians living abroad.

In many of the routes Air India often go empty, they indirectly decline rupee paying passengers (who are Indians). But many smaller airlines get their aircraft filled every time. One thing I do not understand is why Air India cannot afford to do what certain other airlines can. They purchase the aircraft from the same source as we do. Many of them purchase fuel from the same source as we do. Yet Air India passengers are required to pay more fare and particularly more so if it is paid in Indian rupee; it is double or more. I draw the attention of the hon. Minister who is here. If you want to make a reply, I shall be grateful.

(iii) NEED FOR NOMINATION OF DIRECTORS BY GOVERNMENT ON THE BOARD OF SYNTHETIC AND CHEMICALS LTD., BAREILLY

**SHRI SURENDRA BIKRAM (Shah-jahanpur):** With your kind permission, I raise the following matter under Rule 377 of urgent public importance:

In view of large shareholding of Life Insurance Corporation of India, Nationalised Banks and General Insurance and huge loans by L.I.C., I.C.I.C.I. and I.F.C.I. the Government of India should place two nominees as Directors on the Board of Synthetic & Chemicals Limited, Bareilly (U.P.).

Synthetics & Chemicals Limited, a private sector synthetic rubber producing industry having its monopoly in the country is having large shareholding of Life Insurance Corporation of India, Nationalised Banks and General Insurance Companies. L.I.C., I.C.I.C.I. and I.F.C.I. have also advanced huge amounts as loans to this company. Since the affairs of the Company are not free from doubts and excessive extravagance prevails in this Company which the Company justifies by increasing the prices of its synthetic rubbers, it is of paramount importance that the Government of India should take immediate steps to place at least two nominees on the Board of this Company to ensure that the Government and about 25,000 shareholders get proper returns and unjustified and harmful ways of increasing prices of synthetic rubbers are stopped immediately which costs the rubber consuming industry and the public very much. Also, the prices of synthetic rubbers be immediately reduced and a committee to go into prices be appointed and reasonable prices be fixed by the Government and proper controls on prices be exercised in the interest of the people of the country.

इस कम्पनी में बड़ा घोटाला है। मैंने इस विषय में एक प्रश्न भी किया था लेकिन वह आ नहीं पाया है। मैं इस बारे में आगे घंटे की चर्चा का नोटिस देता हूँ।